

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 308**  
**CP-64/ND/2024**  
**New IA- 143/2024**

**IN THE MATTER OF:**  
**Shabina Fatima**

... **Appellant/Petitioner**

**Versus**

**Vrise Natural and Organic Cosmetic products Pvt. Ltd.** ...

**Respondent**

**Under Section: 241(1), 242(4)**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Sr. Adv. Sudanshu Batra, Adv. Abhishek  
Pandey, Adv. F. Rehman

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-143/2024**: Issue notice to the Respondent returnable on 26.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service, E-mail and **Dasti**. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 26.04.2024, high up on the Board (in first 3 matters).

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**